

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 733 of 2020**

**IN THE MATTER OF:**

**Union of India** **....Appellant**

**Vs**

**Vijaykumar V. Iyer** **....Respondent**

**Present:**

**For Appellant:** Mr. Amit Mahajan, Sr. Advocate with Ms. Pooja Mahajan, Mr. Gitesh Chopra, Ms. Shefali Munde, Mr. Vidur Mohan and Ms. Kanu Agrawal, Advocates.

**For Respondent:** Mr. Ravi Kadam and Mr. Abhinav Vashisht, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Kriti Kalyani, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Salonee Kulkarni, Advocates for R-1.

Mr. Dhruv Dewan, Ms. Harshita Choubey, Mr. Dhruv Sethi, Ms. Chandni Ghatak and Mr. Rohan Batra Advocates for R-2.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3 (CoC).

**With**

**Company Appeal (AT) (Insolvency) No. 1410 of 2019**

**IN THE MATTER OF:**

**Vijay Kumar Iyer** **....Appellant**

**Vs**

**GTL Infrastructure Ltd.** **....Respondent**

*Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020*

**Present:**

**For Appellant:** Mr. Abhinav Vashisht, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Kriti Kalyani, Mr. Saurav Panda, Mr. Vijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Salonee Kulkarni, Advocates.

**For Respondent:** Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-2 (CoC).

**With**  
**Company Appeal (AT) (Insolvency) No. 1503 of 2019**

**IN THE MATTER OF:**

**Vijay Kumar Iyer**

**....Appellant**

**Vs**

**GTL Infrastructure Ltd.**

**....Respondent**

**Present:**

**For Appellant:** Mr. Abhinav Vashisht, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Kriti Kalyani, Mr. Saurav Panda, Mr. Vijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Salonee Kulkarni, Advocates.

**For Respondent:** Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-2 (CoC).

**With**  
**Company Appeal (AT) (Insolvency) No. 08 of 2020**

**IN THE MATTER OF:**

**GTL Infrastructure Ltd.** **....Appellant**  
**Vs**  
**Vijay Kumar Iyer** **....Respondent**

**Present:**

**For Appellant:** Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.  
**For Respondent:** Mr. Abhinav Vashisht, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Kriti Kalyani, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Salonee Kulkarni, Advocates.

**With**  
**Company Appeal (AT) (Insolvency) No. 26-27 of 2020**

**IN THE MATTER OF:**

**State Bank of India** **....Appellant**  
**Vs**  
**GTL Infrastructure Ltd.** **....Respondent**

**Present:**

**For Appellant:** Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates.  
**For Respondent:** Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.  
Mr. Abhinav Vashisht, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Kriti Kalyani, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Salonee Kulkarni, Advocates for R-2.

**With**

**Company Appeal (AT) (Insolvency) No. 685-686 of 2020**

**IN THE MATTER OF:**

**Indus Tower Ltd.**

**....Appellant**

**Vs**

**Vijaykumar Iyer – Resolution Professional  
of Aircel Ltd. and Dishnet Wireless Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Ashish Joshi, Advocate.**

**For Respondent: Mr. Abhinav Vashisht, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Kriti Kalyani, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Salonee Kulkarni, Advocates for R-1.**

**Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.**

**With**

**Company Appeal (AT) (Insolvency) No. 734 of 2020**

**IN THE MATTER OF:**

**GTL Infrastructure Ltd.**

**....Appellant**

**Vs**

**Vijay Kumar Iyer & Anr.**

**....Respondents**

*Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020*

**Present:**

**For Appellant:** Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.

**For Respondents:** Mr. Abhinav Vashisht, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Kriti Kalyani, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Salonee Kulkarni, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3.

**With**

**Company Appeal (AT) (Insolvency) No. 758 of 2020**

**IN THE MATTER OF:**

**Telecom Regulatory Authority of India**

**....Appellant**

**Vs**

**Aircel Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant:** Ms. Maneesha Dhir, Mr. Abhishek Kumar and Mr. Saransh Gupta, Advocates.

**For Respondents:** Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Kriti Kalyani, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

**With**  
**Company Appeal (AT) (Insolvency) No. 762 of 2020**

**IN THE MATTER OF:**

**Tatwa Technologies Ltd. ....Appellant**  
**Vs**  
**Vijay Kumar Iyer & Anr. ....Respondents**

**Present:**

**For Appellant: Mr. Ninad Deshpande and Ms. Manisha Kanojia, Advocates.**

**For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Kriti Kalyani, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.**  
**Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.**

**With**  
**Company Appeal (AT) (Insolvency) No. 822 of 2020**

**IN THE MATTER OF:**

**Telecom Regulatory Authority of India ....Appellant**  
**Vs**  
**Dishnet Wireless Ltd. & Anr. ....Respondents**

**Present:**

**For Appellant: Ms. Maneesha Dhir, Mr. Abhishek Kumar and Mr. Saransh Gupta, Advocates.**

**For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Kriti Kalyani, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.**  
**Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.**

**ORDER**  
**(Through Virtual Mode)**

**23.02.2021:** Heard further arguments of Mr. Amit Mahajan, learned Senior Advocate representing the Appellant in Company Appeal (AT) (Insolvency) No. 733 of 2020. Hearing on his part stands concluded.

Now we propose to hear Mr. Ravi Kadam, Senior Advocate representing Resolution Professional on **2<sup>nd</sup> March, 2021 at 12:00 noon.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Shreasha Merla]**  
**Member (Technical)**

Ash/GC

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